- 9. Issue of tiger farming and trafficking of tiger body parts discussed at the level of Minister of State (Independent Charge) for Environment and Forests with the Chinese Authorities.
- 10. Action taken for amending the Wildlife (Protection) Act, 1972 to ensure effective conservation.
- 11. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
- 12. Steps taken for the independent monitoring and evaluation of tiger reserves.
- 13. Action initiated for using Information Technology to strengthen surveillance in tiger reserves.
- 14. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.
- 15. As an outcome of the fourth Trans-border Consultative Group Meeting held in New Delhi, a joint resolution has been signed with Nepal for bio-diversity/tiger conservation.

Statement-II

Tiger mortality - Year-wise (during the last three years and the current year)

(as reported by States)

Year	Natural & other causes (Animals)	Poaching (Animals)	Total (Animals)
2008	22	9	31
2009	49	17	66
2010	27	23	50
2011	12	2	14
as on 22.2.2011)			

Tiger conservation through artiger

623. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has taken any fresh measures to promote public awareness about tiger conservations through art called Artiger; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No Sir.

(b) Question does not arise.

Recommendation of N.C. Saxena panel on forest rights Act

624. SHRIM.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the N.C. Saxena panel appointed to review implementation of the Forest Rights Act has submitted its report; and
 - (b) if so, the details of the recommendations made and Government's decision thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes Sir. Various details are given in the Statement.

Statement

Details of the Recommendations

Recommendation 1

(a) Given the adverse impacts of artificial deadlines and targets, the Ministry of Tribal Affairs (MoTA) should issue a circular/direction to all the States and UTs that no such deadline exists as on today, and should give this circular widest publicity. Though the Act does not and should not provide any deadline for completion of the process, States should expedite recognition of rights within an appropriate time frame which is to be decided in consultation with the forest dwellers and civil society, so that governments do not slacken off on implementation.